

mission went into this question and I can quote the reference, but time is not enough. It is in Chapter 55. When they looked into this question whether DA should be compensated by kind, they found that it would not be feasible. Not only that, in certain institutions for instance, Railways, where this practice existed, that was also given up. Therefore it is not correct to say that we have not considered it and we are not looking into it.

MR. SPEAKER : Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

High Level Investigation into Ramgarh Desertions

*86. SHRI DIGAMBAR SINGH :
SHRI N.E. HORO : Will the Minister of DEFENCE be pleased to state :

(a) whether any high-level investigation had been made into the Ramgarh desertions and the gruesome shooting of their commandant;

(b) if so, the number of soldiers deserted, the quantity of ammunition looted from the armoury, the number of trucks commandeered by them;

(c) the outcome of the investigation;

(d) whether all the deserters have been apprehended and the trucks and arms and ammunition stolen by them recovered;

(e) whether similar incidents also took place in Gujarat and Maharashtra Military Commands;

(f) if so, the details thereof;

(g) the action taken to prevent such mutiny by the Military personnel particularly the recruits; and

(h) whether any foreign hand or conspiracy was found in these mutinous actions ?

THE MINISTER OF DEFENCE (SHRI R. VENKATARAMAN) : (a) to (h) A Court of Inquiry is investigating into the circumstances under which some army personnel including recruits indulged in acts of gross indiscipline on 10.6.84 in Sikh Regimental Centre, Ramgarh, and the commandant was shot. Details regarding number of soldiers, the quantity of arms and ammunition, the number of vehicles and the agencies involved in these incidents, will be available when the Court of Enquiry proceedings are completed.

Reports of indiscipline have also been received from the Maharashtra and Gujarat area. These incidents are also being investigated by a Court of Inquiry.

Action has been taken to apprise the army personnel correctly regarding the facts about the situation in Punjab and the tasks entrusted to the Army. Further measures will be considered based on the findings of the Courts of Inquiry.

Rise in Wholesale Price Index

*88. SHRI SURAJ BHAN :
SHRI ATAL BIHARI VAJPAYEE : Will the Minister of FINANCE be pleased to state :

(a) Whether during the nine weeks ending on June 2, 1984 the wholesale price index rose by 2.46 per cent or by an annual rate of more than 16 per cent despite a record output of foodgrains following two bumper harvests in succession;

(b) The average rate of rise in each of the three previous years and also during the period 1977-78 and 1978-79; and

(c) the number of times D.A. instalments (due to price rise) became due during the periods (i) April 1, 1977 to March 31, 1979; and (ii) April 1, 1982 to March 31, 1984?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) : (a) During the nine weeks ending on June 2, 1984 (i.e. between 31-3-1984 & 2-6-1984) the wholesale price index increased by 2.8 per cent. A large part of this increase reflects normal seasonal pressure which are normally expected

to be reversed in the course of the years. It is not appropriate therefore to project this rate of increase in the first nine weeks to continue in the remaining weeks of the year to obtain an annual rate of 16 per cent. The annual rate of inflation as on June 2, 1984 (worked out on the basis of comparing the index on June 2, 1984 with the index for the corresponding week of 1983) was 7.3 per cent.

The average rate of rise i.e. average index of all the week during the year over the average of the previous year, in the wholesale price index was as under:-

	Average rate of inflation
1983-84	9.3%
1982-83	2.6%
1981-82	9.3%
1980-81	18.2%
1979-80	17.1%
1978-79	No ch.
1977-78	5.2%

(c) Under the existing system of compensating Central Government employees for increases in the cost of living, a D.A. instalment falls due for consideration for every 8 points rise in the 12-monthly moving average of the All India Consumer Price Index for Industrial Workers (base 1960-100). On this basis, three instalments of D.A. became due during April, 1 1977. to March 31, 1979 and twelve instalments between April 1, 1982 to March 31, 1984. It may be noted that since D.A. instalments fall due on the basis of an increase of 8 points, each successive D.A. instalment becomes due on the basis of a smaller percentage increase in prices. As such, the present formula leads to an increase in the frequency of D.A. instalments over time.

भारत पाकिस्तान सीमा पर तस्करी

*89. श्री दौलत राम सारण :

श्री अर्जुन सेठी : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान दिनांक 20 जून, 1984 के दैनिक "हिन्दुस्तान" में "भारत-पाक सीमा पर तस्कर सिण्डिकेट" शीर्षक के अन्तर्गत प्रकाशित इस समाचार की ओर दिलाया गया है ; जिसमें दोनों देशों के बड़े नगरों में उन तस्करों के कार्यालय होने तथा उनके तस्करी गतिविधियों में निरन्तर संलग्न रहने का समाचार है ; और

(ख) यदि हां, तो सरकार द्वारा इन क्षेत्रों में तस्करी का पता लगाने, उनकी गतिविधियों को रोकने के लिए अब तक क्या कार्यवाही की गई है और पिछले एक वर्ष के दौरान कितने तस्कर गिरफ्तार किये गये, उनसे पकड़े गए सामान का मूल्य क्या है, उनके विरुद्ध अन्य क्या कार्यवाही की गई है तथा इस संबंध में पूरा व्यौरा क्या है ?

वित्त मंत्रालय में राज्य मंत्री (श्री एस० एम० कृष्णा) : (क) दिनांक 20 जून, 1984 के दैनिक "हिन्दुस्तान" में "भारत-पाक सीमा पर तस्कर सिण्डिकेट" नामक शीर्षक से छपी खबर की ओर सरकार का ध्यान आकर्षित किया गया है ।

(ख) वर्ष 1983 तथा 1984 (मई तक) के दौरान भारत-पाकिस्तान सीमा पर पकड़े गये तस्करी के मामलों की संख्या, पकड़े गये माल का मूल्य और गिरफ्तार किये गये व्यक्तियों की संख्या इस प्रकार है :